

The figures are provisional.

(b) The details of subscriptions to loans by categories of subscribers are treated as secret and, therefore, cannot be divulged.

(c) and (d). There are no restrictions on cooperatives subscribing to State loans but no refinance is granted for this purpose.

Raid on Shri Chagganlal Godavat

269. Shri Lakhan Das:
Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

(a) whether the Central Excise or any other Central Investigating Agency raided one Shri Chagganlal Godavat;

(b) if so, the value of the gold/silver/money seized from him at international and 'free market' Indian rates;

(c) whether any FIR or case has been filed by the said Shri Godavat or his relations against one Shri Ganapatlal for his having stolen some gold from Shri Godavat;

(d) whether part of this stolen gold or any other gold was seized by the Rajasthan Police from the farm/house/place belonging to the said Shri Ganapat Lal and some others and a panchanama made of the seizure;

(e) whether any receipt was passed by Rajasthan Government/authorities to the said Shri Ganapatlal for his having surrendered to the Treasury 44 kilos of gold for weighing the late Prime Minister Lal Bahadur Shastri;

(f) whether the Central Government have taken possession of the Treasury gold and the Panchanama gold for the sake of safety and passed receipt therefor; and

(g) If not, the reasons therefor?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir. The

raid was made by the Central Excise Officers of Delhi Collectorate.

(b) The value of gold seized at the then prevailing international rate is Rs. 12.58 lakhs; value at market rate is Rs. 36.15 lakhs. The value of silver seized at market rate is Rs. 10.54 lakhs. No money was seized.

(c) to (g). Some gold was recovered by the Rajasthan Police from Shri Ganapatlal and a few others. Steps are being taken to get the gold from the police for action under the Gold Control Rules. The matter concerns the State Government and no further information is available.

M/s. R. S. Madhoram & Sons

270. Shri Lakhan Das:
Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

(a) whether on complaints being made, the Income Tax authorities at Dehra Dun have looked into the books and accounts of R. S. Madhoram & Sons, a firm with its head office at Dehra Dun;

(b) whether they found that customers are paid discount on defective goods received by them from the Mills;

(c) whether they maintain and show to the Income Tax authorities separate accounts of the receipt and sales of defective goods;

(d) whether they show the Income Tax authorities stock position and stock registers from time to time; and

(e) if so, the findings of the Income Tax authorities and the action taken thereon?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes, Sir.

(b) No, Sir.

(c) No, Sir.

(d) Only the stock position as at the end of each accounting year is